

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4605  
ANSWERED ON:08.12.2010  
LEVYING HIGHER FEES  
Deora Shri Milind Murlu

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether complaints from the Embassies of SAARC countries have been received regarding Indian Universities charging their students higher fees than Indian counterparts despite an assurance that they would be treated equally;
- (b) if so, reasons alongwith the details thereof;
- (c) whether the Government has taken up the matter with the SAARC countries; and
- (d) If so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a): Yes, Sir.

(b): As per the information from Ministry of External Affairs, Nepal, a member of SAARC, has complained about some universities charging higher fees from students from that country. The Embassy of Bhutan has pointed to fee being charged in foreign currency and foreign registration fee levied by certain universities. The University Grants Commission resolution dated 25th September, 2009 in this regard is for equal treatment for students of Nepal and Bhutan at par with Indian students in higher education. Universities are autonomous and the matter of fee fixation is in accordance with statute, ordinance, regulations/rules governing the same for each university. The UGC resolution requested the Government 'to take up the issue of reciprocal provision for fee for Indian students studying in Nepal and Bhutan'.

(c) and (d): The issue of reciprocity has not been taken up with SAARC countries.